

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

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OA No.950/93

Date of decision: 13.05.93.

Shri Jagat Pal and Others

...Petitioners

Versus

Union of India and Others

...Respondents

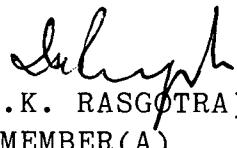
Coram: The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioners None

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra)

This case had come up for admission on 3.5.1993 when it was adjourned to 13.5.1993. Today when the case was called out none appeared for the petitioner. We have perused the O.A. There are four petitioners in this case. They are employed as casual labours. The service of petitioner No.1 was terminated in August, 1987 while the services of petitioners No.2, 3 and 4 were terminated in April, 1987. The O.A. has been filed on 21.4.1993. The same is barred by limitation under Section 21 of the Administrative Tribunals Act, 1985. Further the cause of action/ this case had arisen in Jallandhar and Ambala which fall under the territorial jurisdiction of Chandigarh Bench of the Tribunal. Accordingly the Principal Bench has no territorial jurisdiction to entertain this petition. The O.A. is accordingly dismissed. No costs.


(J.P. SHARMA)
MEMBER(J)


(I.K. RASGOTRA)
MEMBER(A)

San.